

within the allotted area of 542 acres. This area comes to about 200 acres of land. The Army's requirement being 350 acres, the State Government was requested to reconsider their decision in August 1982.

3. Out of 397 acres of land at Dimpur, 107.80 acres is under occupation of the Army, 30 acres by Border Roads Development Board and 45 acres is under occupation of the State Government agencies. The remaining 214.2 acres is under unauthorised occupation of private individuals. The State Government has been informed that it was not possible for the Army to undertake permanent construction of accommodation on the land at Rangapahar, pending the State Government's final agreement to the retention of 350 acres of land. This is to be discussed and settled between the State Government and the Ministry of Defence.

[Translation]

**Appointment of Judges from Reserved Quota in Allahabad High Court**

3251. SHRI RAM PUJAN PATEL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of judges in the Allahabad High Court and its bench at Lucknow, separately ;

(b) whether reservation policy is being adopted in the appointment of judges ;

(c) if so, the number of judges appointed in the Allahabad High Court and its bench at Lucknow under the reservation policy ; and

(d) if no such appointment have been made, the time by which the reserved quota will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) As on 1-8-1985, 46 Judges were in position in the Allahabad High Court. The information about the number of Judges in the Allahabad High Court and its bench at Lucknow separately is being collected and will be laid on the Table of the House.

(b), (c) and (d) Appointment of Judges are made in terms of the relevant provisions of the Constitution which do not

provide for reservation for any caste or class.

[English]

**Vacancies of Judges in Kerala High Court**

3252. SHRI K. MOHANDAS : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there are any vacancies of judges in the Kerala High Court ;

(b) if so, since when these vacancies have been lying unfilled ; and

(c) when Government are going to fill these vacancies ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) There is one vacancy of Additional Judge in the Kerala High Court, at present .

(b) The 3rd August, 1985.

(c) The filling up of the vacancy of Additional Judge in the Kerala High Court is engaging the earnest attention of the Government.

**Shortfall in targetted Production of Fertilizers**

3253. SHRI AMARSINH RATHAWA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the country has registered a shortfall in targetted production of fertilizers during the year 1984-85 ;

(b) if so, what was the target fixed and the production achieved by each fertilizer unit ;

(c) the main reasons for the shortfall ; and

(d) the steps being taken to achieve the target during the year 1985-86

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) No, Sir. The production of fertilizers at 39.17 lakh tonnes of Nitrozen and 12.64 lakh tonnes of  $P_2O_5$  has exceeded the annual target of production of 37.5 lakh tonnes of Nitrogen